



2026:AHC:170435

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 7706 of 2026**

Pankaj

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Surya Pratap Singh Parmar, Vandana
Singh Parmar

Counsel for Opposite Party(s) : G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard Learned counsel for the applicant and Learned A.G.A. for the State as well as perused the record.

2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No. 0028 of 2026, under Sections 318(4), 338, 336(3), 336(4), 340(1), 340(2), 352, 351(2) of B.N.S, 2023, Police Station Kotwali Tirwa, District - Kannauj, with a prayer to enlarge him on anticipatory bail as the applicant apprehends his arrest in the abovementioned case.

3. Learned counsel for the applicant submits that the applicant has been falsely implicated. The allegation against the applicant is of promising a job in the Delhi Development Authority to the informant and then demanding Rs.15 lakhs for that purpose. The allegation, as per the FIR, is that Rs.70,000/- was deposited in the applicant's account and Rs.8,87,000/- was deposited in the account of the co-accused Arjun Singh. It has been stated that the co-accused Arjun Singh had given appointment letter and other documents which were found to be forged. Learned counsel for the applicant has contended that the applicant had borrowed money from the informant which has also been returned. The figure of Rs.70,000/- that has been mentioned is incorrect and in fact only Rs.64,100/- had been received through Phone Pe by the applicant. The same has also been returned by the same mode. The applicant contends

that he has no criminal antecedents.

4. Learned AGA has opposed the prayer and has contended that the applicant is the primary accused. He had enticed the informant with a false promise of getting him a job in the Delhi Development Authority and then had got money transferred into his own account and that of Arjun Singh. Learned AGA however could not dispute the fact that there are no reported criminal antecedents of the applicant.

5. I have considered the submissions made by the Learned counsels for the parties.

6. This Court, while refusing to quash the first information report filed on behalf of the applicant in Criminal Misc. Writ Petition No.4985 of 2026, observed as follows:

"These are disputed defences, which, in the present writ petition, challenging the FIR, cannot be gone into by us. Money taken from members of the public for offering employment under the Government by unauthorized men, has become a menace. No doubt, it is equally a menace that the public too, are ready to shell out money, virtually becoming parties, to the offence themselves."

7. The observations made by this Court while dismissing the writ petition are most pertinent for the consideration of this case. The applicant is being prosecuted for having cheated the informant by promising him a job in the Delhi Development Authority. No government job can be acquired by payment of money. The applicant is stated to be a young man aged about eighteen years. The informant has admitted to trying to obtain a job in the Delhi Development Authority on payment of money through dishonest means.

8. Taking into account the facts and circumstances of the case, I deem it appropriate to enlarge applicant on anticipatory bail.

9. In view of the above, the anticipatory bail application of the applicant is ***allowed***.

10. In the event of the arrest of the applicant-**Pankaj**, he shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing a

personal bond and surety in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

- i. the applicant shall make himself available for interrogation by a police officer as and when required;
- ii. that the applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;
- iii. that the applicant shall not leave India without the previous permission of the Court;
- iv. that the applicant shall not pressurize/intimidate the prosecution witness;

11. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

12. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 13, 2026

A. Pandey